(c) The list of States with lower coverage than the national average as per the Coverage Evaluation Survey(CES) 2009 UNICEF is tabulated below :

Sl.No.	States	Full Immunization (%)
1.	Arunachal Pradesh	24..8
2.	Nagaland	27.8
3.	Uttar Pradesh	40.9
4.	Madhya Pradesh	42.9
5.	Bihar	49
6.	Manipur	51.9
7.	Rajasthan	53.8
8.	Gujarat	56.6
9.	Chhattisgarh	57.3
10.	Assam	59.1
11.	Orissa	59.5
12.	Jharkhand	59.7
13.	Meghalaya	60.8
	National Average	61.0

No data for Dadra & Nagar Haveli, Chandigarh, Puducherry, Sikkim, Daman & Diu, Andaman & Nicobar Island and Lakshadeep.

Hazardous substances lying with customs at ports

*194. SHRI SAIF-UD-DIN SOZ : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that many hazardous substances have been heaped at various ports on the Eastern Coast by the Customs Department;

(b) if so, whether these substances, which are a health hazard, have not been removed so far; and

(c) if so, the reasons therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) Sir, it is a fact that a few cosignments of hazardous substances imported at the ports on the Eastern Coast are pending final removal mainly on account of on-going appellate proceedings. The details of these consignments are given in the Statement.

Statement

The Details of consignments of hazardous substances

The details of consignments of hazardous substances imported and pending final removal are as under :

Sl. No.	Name of the port	Description of hazardous substance	Quantity	Year of import	Action taken by Customs	Reasons for non-removal
1	2	3	4	5	6	7
1.	Chennai	Used computers and monitors	27.22 MT MT	2010	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appellate Proceedings are pending
2.	Chennai	Used computers and monitors	54.67 MT	2010	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appellate proceeding are pending
3.	Chennai	Used computers and monitors	21.46 MT	2010	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appeal period is not yet over
4.	Chennai	Used computers systems, monitors, Hard Disc Drive and RAM	14.51 MT	2010	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appeal period is not yet over

1	2	3	4	5	6	7
5.	Chennai	Pet-bottle scrap along with bio-medical waste and municipal waste	74.26 MT	2010	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appellate proceedings are pending
6.	Tuticorin	Plastic waste (oil, cans, metal waste, optical fiber etc.) soaked with oil, dust and other grit makers	72.59 MT	2009	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appellate proceedings are pending
7.	Tuticorin	Computer monitors	1331 Nos.	2009	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appellate period is not over
8.	Tuticorin	Condemned lead-acid batteries	130 Nos.	2010	Confiscated the goods and ordered for re-export after imposition of fine and penalty	Appellate proceedings are pending
9.	Kakinada	CFC cylinders	0.371 MT	2005	Confiscated	Necessary clearances from the State pollution Control Board and Petroleum and Explosive Safety Organization are being obtained for disposal of the goods.